

EXTRAORDINARY

भाग III—खण्ड 4 PART III—Section 4

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

ti. 197] No. 197] नई दिल्ली, शुक्रवार, अक्तूबर 23, 2009/कार्तिक 1, 1931 NEW DELHI, FRIDAY, OCTOBER 23, 2009/KARTIKA 1, 1931

#### केंद्रीय विद्युत विनियामक आयोग

#### अधिसूचना

नई दिल्ली, 16 अक्तूबर, 2009

सं. एल-7/143/158/2008-केविविआ,—केंद्रीय विद्युत विनियामक आयोग, विद्युत अधिनियम, 2003 की धारा 178 के अधीन प्रदत्त शक्तियों तथा इस विभिन्न सामर्थकारी सभी अन्य शक्तियों का प्रयोग करते हुए तथा पूर्व प्रकाशन के पश्चात्, केन्द्रीय विद्युत विनियामक आयोग (व्यापार अनुज्ञप्ति प्रदान करने और अन्य सहबद्ध विषयों के लिए प्रक्रिया, निबंधन और शर्ते) विनियम, 2009, जिसे इसमें इसके पश्चात् "मूल विनियम" कहा गया है, का और संशोधन करने के लिए निप्नलिखित विनियम बनाता है, अर्थात् :—

- 1. संक्षिप्त नाम और प्रारंभ : (1) इन विनियमों का संक्षिप्त नाम केंद्रीय विद्युत विनियामक आयोग (व्यापार अनुज्ञप्ति प्रदान करने और अन्य सहबद्ध विषयों के लिए प्रक्रिया, निबंधन और शर्तें) (दूसरा संशोधन) विनियम, 2009 है।
  - (2) ये विनियम राजपत्र में प्रकाशन की तारीख से प्रवृत्त होंगे।
- 2. विनियम 7 का संशोधन : मूल विनियमों के विनियम 7 के खंड (थ) में, ''या अंतरा-राज्यिक'' शब्दों का लोप किया जाएगा।
  - 3. विनियम 9 का संशोधन : मूल विनियमों के विनियम 9 के खंड (ख) में, "अंतरा-राज्यिक व्यापार" शब्दों का लोप किया जाएगा ।
- 4. प्ररूपों का संशोधन : मूल विनियमों से संलग्न प्ररूप IV-क, IV-छा और IV-ग कौइन विनियमों से संलग्न क्रमशः प्ररूप IV-क, IV-ख और IV-ग द्वारा प्रतिस्थापित किया जाएगा ।

आलोक कुमार, सचिव

[विज्ञापन ]]]/4/150/असा. ]

टिप्पण: मूल विनियम भारत के राजपत्र (असाधारण), भाग III, खंड 4, तारीख 24-2-2009 को प्रकाशित किए गये थे और भारत के राजपत्र (असाधारण) भाग III, खंड 4, तारीख 2-6-2009 में प्रकाशित केंद्रीय विनियमक आयोग (व्यापार अनुज्ञप्ति प्रदान करने और अन्य सहबद्ध विषयों के लिए प्रक्रिया, निबंधन और शतें) (संशोधन) विनियम, 2009 के निबंधनों के अनुसार संशोधित किए गए थे।

3831 GI/2009

# व्यापार अनुज्ञप्तिधारियों द्वारा व्यापार की गई विद्युत की मात्रा तथा कीमत (आरटीसी\*)

व्यापार अनुज्ञप्तिधारी का नाम : अनुज्ञप्ति के ब्यौरे (सं0 तथा तारीख) :

मास :

क्र0स0	संव्यवहार की	संव्यवहार का	वास्तविक रूप से	निम्नलिखित से उ	क्य किया गया	निम्नलिखित को	बेचा गया	क्रय	विक्रय	व्यापार	टिप्पणियां
	अवधि, तारीख	समय, घंटे	अनुसूचित मात्रा	विक्रेता* का	राज्य	क्रेता* का नाम	राज्य	कीमत .	कीमत	मार्जिन	
	( से तक)	(से तक)	(एमयूएस)	नाम				(99)	(₹0)	(ড০)	egración distalle agent

अन्तर-राज्यिक व्यापार संव्यवहार

4.

2

स्वैपिंग या बैंकिंग व्यवस्था के माध्यम से अन्तर-राज्यिक व्यापार संव्यवहार

- 1.
- 2.

पावर एक्सचेंज के माध्यम से संव्यवहार

- 1.
- 2.

कुल

- \* आरटीसी रात-दिन
- टिप्पण : (1) आंकड़ा संव्यवहार-वार प्रस्तुत किया जाएगा तथा उसका जोड़ नहीं किया जाना चाहिए ।
- टिप्पण : (2) विक्रेता/क्रेता के नाम के अलावा, क्रेता/विक्रेता का प्रवर्ग उपदर्शित करें, अर्थात् उत्पादक, कैप्टिव ऊर्जा संयंत्र, वितरण अनुज्ञप्तिधारी, सरकार, उपभोक्ता (जब लागू हो) आदि ।
- टिप्पण : (3) आंकड़ा विद्युत व्यापारी की वेबसाइट पर या किसी अन्य प्राधिकृत वेबसाइट पर पोस्ट किया जाएगा (होम पृष्ठ पर लिंक का नाम कानूनी जानकारी) ।
- टिप्पण : (4) आंकड़ा आगामी मास की 10वीं तारीख तक मासिक आधार पर आयोग, प्रादेशिक भार प्रेषण केन्द्र तथा प्रादेशिक ऊर्जा समिति को प्रस्तुत किया जाएगा ।
- टिप्पण : (5) आंकड़ा आयोग को प्रस्तुत किया जाएगा अर्थात् सचिव के वि.वि.आ. को हार्ड प्रति तथा ई.मेल द्वारा एक्सलशीट में शाफ्ट प्रति ।
- टिप्पण : (6) विक्रेता/क्रेता आदि के लिए प्रयुक्त संक्षेपाक्षरों का पूर्ण रूप सारणी के अंत में दिया जाएगा ।

# व्यापार करने वाले अनुज्ञप्तिधारियों द्वारा व्यापार की गई विद्युत की मात्रा कीमत (व्यस्ततम\*)

व्यापार अनुज्ञप्तिधारी का नाम : अनुज्ञप्ति के ब्यौरे (संo तथा तारीख) : मास :

- TEATEN	कंग्यसम्बद्धाः स्त्री	जंजातहाउ का	वास्तविक रूप से	निम्नलिखित से व	त्य किया गया	निन्नलिखित को वेवा	गया	क्रय	विक्रय	व्यापार	टिप्पणियां
क्र0स0			अनुसूचित मात्रा		राज्य	क्रेता* का नाम रिप		कीमत	कीमत	मार्जिन	
				(व्यक्ता का		M/CII 4//		(057)	(90)	(50)	
	( स वक)	(से तक)	12,422								La material management of the section of

अन्तर-राज्यिक व्यापार संव्यवहार

1.

2.

स्वैपिंग या बैंकिंग व्यवस्था के माध्यम से अन्तर-राज्यिक व्यापार संव्यवहार

- 1.
- 2.

पावर एक्सचेंज के माध्यम से संव्यवहार

- 1.
- 2.

कुल

- \* 17.00 से 23.00 बजे तक सायंकालीन/व्यस्ततम अवधि आयोग द्वारा समय-समय पर पुनरीक्षित की जा सकेगी।
- टिप्पण : (1) आंकड़ा संव्यवहार वार प्रस्तुत किया जाएगा तथा उसका जोड़ नहीं किया जाना चाहिए ।
- टिप्पण : (2) विक्रेता/क्रेता के नाम के अलावा, क्रेता/विक्रेता का प्रवर्ग उपदर्शित करें, अर्थात् उत्पादक, कैप्टिव ऊर्जा संयंत्र, वितरण अनुज्ञप्तिधारी, सरकार, उपमोक्ता (जब लागू हो) आदि ।
- टिप्पण : (3) आंकड़ा विद्युत व्यापारी की वेबसाइट पर या किसी अन्य प्राधिकृत वेबसाइट पर पोस्ट किया जाएगा (होम पृष्ठ पर लिंग का नाम, कानूनी जानकारी) ।
- टिप्पण : (4) आंकड़ा आगामी मास की 10वीं तारीख तक मासिक आधार पर आयोग, प्रादेशिक भार प्रेषण केन्द्र तथा प्रादेशिक कर्जा समिति को प्रस्तुत किया जाएगा ।
- टिप्पण : (5) आंकड़ा आयोग को प्रस्तुत किया जाएगा अर्थात् सचिव के वि.वि.आ. को हार्ड प्रति तथा ई.मेल द्वारा एक्सलशीट में शाफ्ट प्रति ।
- टिप्पण : (6) विक्रेता/क्रेता आदि के लिए प्रयुक्त संक्षेपाक्षरों का पूर्ण रूप सारणी के अंत में दिया जाएगा ।

# व्यापार करने वाले अनुज्ञप्तिधारियों द्वारा व्यापार की गई विद्युत की मात्रा तथा कीमत (व्यस्ततम तथा आरटीसी से भिन्न)

व्यापार अनुज्ञप्तिधारी का नाम : अनुज्ञप्ति के ब्यौरे (संo तथा तारीख) : मास :

क्र0स0	संव्यवहार की	संव्यवहार का	वास्तविक रूप से	निम्नलिखित से	क्रय किया गया	निम्नलिखित को	वेचा गया	क्रय	विक्रय	व्यापार	टिप्पणियां
	अवधि, तारीख ( से )	समय, घंटे (से)	अनुसूचित मात्रा (एमयूएस)	विक्रेता <b>*</b> का नाम	राज्य	क्रेता* का नाम	राज्य	कीमत (रु0)	कीमत (रु0)	मार्जिन (रु0)	
अन्तर-रा	ज्यिक व्यापार संव्य	विहार	a Maria mangan mengelikan kepantang mang mang-tampagan bawai pangkan pengkan pengangan kenanggan dan mengelikan	Securitary directions are the standard responsibilities and the standard and securitary and securitarian and s				The state of the s	1		
1.											
2.											
रवैपिंग र	गा बैंकिंग व्यवस्था	के माध्यम से अन	त्तर-राज्यिक व्यापार	संव्यवहार							
1.								-			
2.											

पावर एक्सचेंज के माध्यम से संव्यवहार

2.

inger

टिप्पण : (1) आंकड़ा संव्यवहार वार प्रस्तुत किया जाएगा तथा उसका जोड़ नहीं किया जाना चाहिए ।

टिप्पण : (2) विक्रेता/क्रेता के नाम के अलावा, क्रेता/विक्रेता का प्रवर्ग उपदर्शित करें, अर्थात् उत्पादक, कैप्टिव ऊर्जा संयंत्र, वितरण अनुज्ञप्तिधारी, सरकार, उपभोक्ता (जब लागू हो) आदि ।

टिप्पण : (3) आंकड़ा विद्युत व्यापारी की वेबसाइट पर या किसी अन्य प्राधिकृत वेबसाइट पर पोस्ट किया जाएगा (होम पृष्ठ पर लिंग का नाम, कानूनी जानकारी) ।

टिप्पण : (4) आंकड़ा आगामी मास की 10वीं तारीख तक मासिक आधार पर आयोग, प्रादेशिक भार प्रेषण केन्द्र तथा प्रादेशिक ऊर्जा समिति को प्रस्तुत किया जाएगा ।

टिप्पण : (5) आंकड़ा आयोग को प्रस्तुत किया जाएगा अर्थात् सचिव के वि.वि.आ. को हार्ड प्रति तथा ई.मेल द्वारा एक्सलशीट में शाफ्ट प्रति ।

टिप्पण : (6) विक्रेता/क्रेता आदि के लिए प्रयुक्त संक्षेपाक्षरों का पूर्ण रूप सारणी के अंत में दिया जाएगा

# CENTRAL ELECTRICITY REGULATORY COMMISSION NOTIFICATION

New Delhi, the 16th October, 2009

No. L-7/143/158/2008-CERC.—In exercise of powers conferred under Section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, to further amend the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009, hereinafter referred to as "the principal regulations", namely:—

- 1. Short title and commencement. (1) These regulations may be called the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (Second Amendment) Regulations, 2009.
- (2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.
- 2. Amendment of Regulation 7: In clause (p) of Regulation 7 of the principal regulations the words "as well as intra-State" shall be omitted
- 3. Amendment of Regulation 9: In clause (b) of Regulation 9 of the principal regulations the words "intra-State trading" shall be omitted
- 4. Amendment to Forms: Forms IV-A, IV-B and IV-C appended to the principal regulations shall be substituted by the forms IV(A), IV(B) and IV(C) respectively appended to these regulations.

ALOK KUMAR, Secy. [ADVT111/4/150/Exty.]

Note

383191709-2

The principal regulations were published in the Gazette of India (Extraordinary) Part III, Section 4 dated 24.2.2009 and were amended in terms of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (Amendment) Regulations, 2009 published in Gazette of India (Extraordinary) Part III Section 4 dated 2.6.2009.

#### **VOLUME AND PRICE OF ELECTRICITY TRADED BY TRADING LICENSEES (RTC\*)**

#### Name of the Trading Licensee:

#### Licence Details (No & Date): Month:

	Period of	Time of	Actually	Purchase	d from	Sold	to	Purchase	Sale	Trading	Remarks
	transaction, Date (from-	transaction,	Scheduled	Name of	State	Name of	State	Price (Rs)	Price (Rs)	Margin	
	to)	Hours	Volume	the		the		open control of the c		/Rc\	
Inter-St	ate Trading Tra	nsactions						annuar unamendo com unamendado com especial de como como como como como como como com	The second secon	Street on the Street of Street Street on the Street of Street Street on the Street of Street Street on the Street Street on the Street Street on the Street Street Street on the Street	aga
1	and the state of t										
2					***************************************		***************************************	-	-	en di Patro de Construente de America de Ame	
Inter-St	ate Trading Tra	nsactions throu	gh Swapping	or Banking A	rrangement	in Mirani materia, materia in tra contra en		The second section of the second	a Mariemania (n. insperimente primero) en espera per espera (n. insperimente per espera per espera per espera	Secretario de maneral de conserva de miseral de conserva de conserva de conserva de conserva de conserva de co	Michigan Commission Co
1			-								
2											
Transac	tions through P	ower Exchange				ett an om komententykström och mitter i vinn etter eine eigen och medgen och med	Spires are printed and considerable and	and the property of the proper	Ferrican secondos secundos se esta en la companya de la companya d		Committee Committee of the Committee of
1							Territorio de consensación de estación de			***************************************	
2		1							******	***************************************	
Total									<u> </u>		

<sup>\*</sup>RTC: Round The Clock

Note: (1) Data shall be submitted transaction-wise and should not be aggregated.

Note: (2) Besides the name of the seller/buyer, indicate the category of the seller/buyer namely generator, captive power plant, distribution licensee, Government, consumer (when applicable) etc.

Note: (3) Data shall be posted on the website of the electricity trader or any other authorised website (Name of the link on the home page: Statutory Information)

Note: (4) Data shall be submitted on a monthly basis by 10th of the following month to the Commission, Regional Load Dispatch Centre and Regional Power Committee

Note: (5) Data shall be submitted to the Commission i.e. hard copy to Secretary, CERC and soft copy in an Excel Sheet by E-mail:

#### **VOLUME AND PRICE OF ELECTRICITY TRADED BY TRADING LICENSEES (Peak\*)**

#### Name of the Trading Licensee:

Licence Details (No & Date): Month:

	Period of transaction, Date (from-	Time of transaction.	Actually Scheduled	Purchase	i from	Sold	l co	Purchase Price (Rs)	Sale Price (Rs)	Trading Margin	Remarks
	to)	Hours	Volume	Name of the Seller	State	Name of the	State			(Rs)	
nter-St	ate Trading Tra	nsactions		***************************************	-	L	Antonia de de propiesa de la constancia de		L.,		Entered to the second
1										er en	
5				Andrew Comments of the Comment of th			******************************			A Print territoria ni anticopera persona piane piane persona del printe del printe del printe del printe del p	
nter-Sta	ate Trading Tra	nsactions throu	gh Swapping	or Banking A	rangement	****	Annual Control of the	arangan da arangan da marangan pengunakan di anggan pangan pangan pangan pangan pangan pangan pangan pangan pa			В в Вите В той в Стийн, тойн той морин от на примереновущих прим
1										***************************************	
2					5-15-15-15-15-15-15-15-15-15-15-15-15-15					PPMAN PHINIPPANIAN SANGERS (PROJECTION SESSESSES)	
<u>iransac</u>	tions through F	ower Exchange			COLUMN TO THE COLUMN TO THE STREET OF THE ST	<del>Terror (color (color per per per per per per per per per pe</del>	and the second s				terebendenisti des considerationes, etécnica parque de se
1										Professor (Commence of the Company of the Commence of the Comm	
Total								The Control of the Co	Comment of the Commen		

<sup>\*</sup> Evening Peak from 17.00 to 23.00. Peak period may be revised by the Commission from time to time

Note: (1) Data shall be submitted transaction-wise and should not be aggregated.

Note: (2) Besides the name of the seller/buyer, indicate the category of the seller/buyer namely generator, captive power plant, distribution licensee, Government, consumer (when applicable) etc.

Note: (3) Data shall be posted on the website of the electricity trader or any other authorised website (Name of the link on the home page: Statutory Information)

Note: (4) Data shall be submitted on a monthly basis by 10th of the following month to the Commission, Regional Load Dispatch Centre and Regional Power Committee

Note: (5) Data shall be submitted to the Commission i.e. hard copy to Secretary, CERC and soft copy in an Excel Sheet by E-mail.

THE GAZETTE OF INDIA: EXTRAORDINARY

#### **VOLUME AND PRICE OF ELECTRICITY TRADED BY TRADING LICENSEES (Other than Peak & RTC)**

#### Name of the Trading Licensee:

#### Licence Details (No & Date): Month:

Period of transaction, Date (from-	Time of transaction,	Actually Scheduled	Purchase	d from	Sold	to	Purchase Price (Rs)	Sale Price		Remarks
to)	Hours	Volume	Name of the Seller	State	Name of	State		(ns)	The state of the s	November of the state of the st
					the	Company of the Compan	No. of the contract of the con		1	and the same of th
te Trading Tra	nsactions				<ul> <li>A service of the second control of the second control</li></ul>	Anning the second secon	en ele en	Arrena en	.L.	Emment of the section
	-	:						T		***************************************
·					-			†		
ite Trading Trai	nsactions throu	gh Swapping	or Banking A	rrangement	Anninimization and the second second		and of the second contract of the second cont		A CONTRACTOR OF THE CONTRACTOR	
					_			T	T	
Million allera spirits i in manifesti i sapira konstanti i anna bera de menetin ne anno anno anno anno anno an									The state of the s	A
ions through P	ower Exchange		An menteropasson conservation agraphic description and an experience of the second sec	A STORY OF THE COLUMN STATE OF THE COLUMN STAT	The state of the s	Lancer with a second second second		L.,		
		a de la financia de l						-		
and the second state of the second		erst fill fil fil film til film helde en film en film en film ten stem stem stem stem stem stem stem stem						<u> </u>	<u> </u>	******************
Militer States of the continuous control and control a	***************************************							-	-	
	transaction, Date (from- to)  Ite Trading Trai	transaction, Date (from- to) Hours  Ite Trading Transactions  Ite Trading Transactions throu	transaction, Date (from- transaction, Scheduled to) Hours Volume	transaction, Date (from- transaction, Hours Volume Name of the Seller ste Trading Transactions te Trading Transactions through Swapping or Banking A	transaction, Date (from- to)  Hours  Volume  Name of the Seller  Rete Trading Transactions  Ite Trading Transactions  State the Seller  Rete Trading Transactions  Rete Trading Transactions through Swapping or Banking Arrangement	transaction, Date (from- to)  Hours  Volume  Name of the Seller  Name of the Seller  Name of the Seller  The Trading Transactions  The Trading Transactions through Swapping or Banking Arrangement	transaction, Date (from- to)  Hours  Volume  Name of the Seller  State the Seller  Trading Transactions  Trading Transactions through Swapping or Banking Arrangement	transaction, Date (from- to)  Hours  Volume  Name of the Seller  Name of the Seller  Trading Transactions  Attendance Trading Transactions through Swapping or Banking Arrangement	transaction, Date (from- to)  Hours  Volume  Volume  Scheduled  Volume  Name of the Seller	transaction, Date (from- to)  Hours  Volume  Name of the Seller

Note: (1) Data shall be submitted transaction-wise and should not be aggregated.

Note: (2) Besides the name of the seller/buyer, indicate the category of the seller/buyer namely generator, captive power plant, distribution licensee, Government, consumer (when applicable) etc.

Note: (3)Data shall be posted on the website of the electricity trader or any other authorised website (Name of the link on the home page: Statutory Information)

Note: (4) Data shall be submitted on a monthly basis by 10th of the following month to the Commission, Regional Load Dispatch Centre and Regional Power Committee

Note: (5) Data shall be submitted to the Commission i.e. hard copy to Secretary, CERC and soft copy in an Excel Sheet by E-mail:



असाधारण

EXTRAORDINARY

भाग III—खण्ड 4 PART III—Section 4

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

सं. 197] No. 197] नई दिल्ली, शुक्रवार, अक्तूबर 23, 2009/कार्तिक 1, 1931 NEW DELHI, FRIDAY, OCTOBER 23, 2009/KARTIKA 1, 1931

#### केंद्रीय विद्युत विनियामक आयोग

#### अधिसूचना

नई दिल्ली, 16 अक्तूबर, 2009

सं. एल-7/143/158/2008-केविविआ.—केंद्रीय विद्युत विनियामक आयोग, विद्युत अधिनियम, 2003 की धारा 178 के अधीन प्रदत्त शक्तियों तथा इस विभिन्न सामर्थकारी सभी अन्य शक्तियों का प्रयोग करते हुए तथा पूर्व प्रकाशन के पश्चात, केन्द्रीय विद्युत विनियामक आयोग (व्यापार अनुज्ञप्ति प्रदान करने और अन्य सहबद्ध विषयों के लिए प्रक्रिया, निबंधन और शतें) विनियम, 2009, जिसे इसमें इसके पश्चात् "मूल विनियम" कहा गया है, का और संशोधन करने के लिए निम्नलिखित विनियम बनाता है, अर्थात् :—

- 1. संक्षिप्त नाम और प्रारंभ : (1) इन विनियमों का संक्षिप्त नाम केंद्रीय विद्युत विनियामक आयोग (व्यापार अनुज्ञप्ति प्रदान करने और अन्य सहबद्ध विषयों के लिए प्रक्रिया, निबंधन और शतें) (दूसरा संशोधन) विनियम, 2009 है।
  - (2) ये विनियम राजपत्र में प्रकाशन की तारीख से प्रवृत होंगे।
- 2. विनियम 7 का संशोधन : मूल विनियमों के विनियम 7 के खंड (थ) में, ''या अंतरा-राज्यिक'' शब्दों का लोप किया जाएगा।
  - 3. विनियम 9 का संशोधन : मूल विनियमों के विनियम 9 के खंड (ख) में, "अंतरा-राज्यिक व्यापार" शब्दों का लोप किया जाएगा ।
- 4. प्ररूपों का संशोधन : मूल विनियमों से संलग्न प्ररूप IV-क, IV-छ और IV-ग कोइन विनियमों से संलग्न क्रमश: प्ररूप IV-क, IV-छ और IV-ग द्वारा प्रतिस्थापित किया जाएगा।

आलोक कुमार, सचिव

[विज्ञापन ]]]/4/150/असा.]

टिप्पण: मूल विनियम भारत के राजपत्र (असाधारण), भाग III, खंड 4, तारीख 24-2-2009 को प्रकाशित किए गये थे और भारत के राजपत्र (असाधारण) भाग III, खंड 4, तारीख 2-6-2009 में प्रकाशित केंद्रीय विनियमक आयोग (व्यापार अनुज्ञाप्त प्रदान करने और अन्य सहबद्ध विषयों के लिए प्रक्रिया, निबंधन और शर्ते) (संशोधन) विनियम, 2009 के निबंधनों के अनुसार संशोधित किए गए थे।

# व्यापार अनुज्ञप्तिधारियों द्वारा व्यापार की गई विद्युत की मात्रा तथा कीमत (आरटीसी\*)

व्यापार अनुज्ञप्तिधारी का नाम : अनुज्ञप्ति के ब्यौरे (संo तथा तारीख) : मास :

क्र0स0	संव्यवहार की	संव्यवहार का	वास्तविक रूप से	निम्नलिखित से उ	क्य किया गया	निम्नलिखित को	बेचा गया	क्रय	विक्रय	व्यापार	टिप्पणियां
	अवधि, तारीख	समय, घंटे	अनुसूचित मात्रा	विक्रेता* का	राज्य	क्रेता* का नाम	राज्य	कीमत .	कीमत	मार्जिन	a.
Quight riterance consists of	( से तक)	(से तक)	(एमयूएस)	नाम	Walded Control of the			(40)	(₹0)	(99)	The state of the s

अन्तर-राज्यिक व्यापार संव्यवहार

1.

2.

स्वैपिंग या बैंकिंग व्यवस्था के माध्यम से अन्तर-राज्यिक व्यापार संव्यवहार

1,

2

पावर एक्सचेंज के माध्यम से संव्यवहार

1.

2.

कुल

#### \* आरटीसी रात-दिन

टिप्पण : (1) आंकड़ा संव्यवहार-वार प्रस्तुत किया जाएगा तथा उसका जोड़ नहीं किया जाना चाहिए ।

टिप्पण : (2) विक्रेता/क्रेता के नाम के अलावा, क्रेता/विक्रेता का प्रवर्ग उपदर्शित करें, अर्थात् उत्पादक, कैप्टिव ऊर्जा संयंत्र, वितरण अनुज्ञप्तिधारी, सरकार, उपभोक्ता (जब लागू हो) आदि ।

टिप्पण : (3) आंकड़ा विद्युत व्यापारी की वेबसाइट पर या किसी अन्य प्राधिकृत वेबसाइट पर पोस्ट किया जाएगा (होम पृष्ठ पर लिंक का नाम कानूनी जानकारी)।

टिप्पण : (4) आंकड़ा आगामी मास की 10वीं तारीख तक मासिक आघार पर आयोग, प्रादेशिक भार प्रेषण केन्द्र तथा प्रादेशिक ऊर्जा समिति को प्रस्तुत किया जाएगा ।

टिप्पण : (5) आंकड़ा आयोग को प्रस्तुत किया जाएगा अर्थात् सचिव के वि.वि.आ. को हार्ड प्रति तथा ई.मेल द्वारा एक्सलशीट में शाफ्ट प्रति ।

टिप्पण : (6) विक्रेता/क्रेता आदि के लिए प्रयुक्त संक्षेपाक्षरों का पूर्ण रूप सारणी के अंत में दिया जाएगा ।

# व्यापार करने वाले अनुज्ञप्तिधारियों द्वारा व्यापार की गई विद्युत की मात्रा कीमत (व्यस्ततम\*)

व्यापार अनुज्ञप्तिधारी का नाम : अनुज्ञप्ति के ब्यौरे (संo तथा तारीख) : मास :

7503	0 संव्यवहार की	संव्यवहार का	वास्तविक रूप से	निम्नलिखित से क्रय किया गया निम्नलिखित को बेचा गया क्रय विक्रय व्यापार	टिप्पणियां
3,0,0		\$ 1.0 miles 177 miles	अनुसूचित गात्रा	The state of the s	adjustic verice
		(से तक)		(90) (90) (40)	
	( 4 (14)	( 41 (141)	(24,32,0)	刊변 4 : [1]	

अन्तर-राज्यिक व्यापार संव्यवहार

4

2.

स्तैषिंग या बैंकिंग व्यवस्था के माध्यम से अन्तर-राज्यिक व्यापार संव्यवहार

- 1.
- 2.

पावर एक्सचेंज के माध्यम से संव्यवहार

- 1:
- 2.

कुल

- \* 17.00 से 23.00 बजे तक सायंकालीन/व्यस्ततम अवधि आयोग द्वारा समय-समय पर पुनरीक्षित की जा सकेगी।
- टिप्पण : (1) आंकड़ा संव्यवहार वार प्रस्तुत किया जाएगा तथा उसका जोड़ नहीं किया जाना चाहिए ।
- टिप्पण : (2) विक्रेता/क्रेता के नाम के अलावा, क्रेता/विक्रेता का प्रवर्ग उपदर्शित करें, अर्थात् उत्पादक, कैप्टिव ऊर्जा संयंत्र, वितरण अनुज्ञाप्तिधारी, सरकार, उपमोक्ता (जब लागू हो) आदि ।
- टिप्पण : (3) आंकड़ा विद्युत व्यापारी की वेबसाइट पर या किसी अन्य प्राधिकृत वेबसाइट पर पोस्ट किया जाएगा (होम पृष्ठ पर लिंग का नाम, कानूनी जानकारी) ।
- टिप्पण : (4) आंकड़ा आगामी मास की 10वीं तारीख तक मासिक आधार पर आयोग, प्रादेशिक मार प्रेषण केन्द्र तथा प्रादेशिक ऊर्जा समिति को प्रस्तुत किया जाएगा ।
- टिप्पण : (5) आंकड़ा आयोग को प्रस्तुत किया जाएगा अर्थात् सचिव के वि.वि.आ. को हार्ड प्रति तथा ई.मेल द्वारा एक्सलशीट में शाफ्ट प्रति ।
- टिप्पण : (6) विक्रेता/क्रेता आदि के लिए प्रयुक्त संक्षेपाक्षरों का पूर्ण रूप सारणी के अंत में दिया जाएगा

# व्यापार करने वाले अनुज्ञप्तिधारियों द्वारा व्यापार की गई विद्युत की मात्रा तथा कीमत (व्यस्ततम तथा आरटीसी से भिन्न)

व्यापार अनुज्ञप्तिधारी का नाम : अनुज्ञप्ति के ब्यौरे (सं0 तथा तारीख) :

मास:

क्र0स0	संव्यवहार की	संव्यवहार का	वास्तविक रूप से	निम्नलिखित से इ	<b>हय कियां</b> गया	निम्नलिखित को	बेचा गया	क्रय	विक्रय	व्यापार	टिप्पणियां
one one one of	अवधि, तारीख	समय, घंटे	अनुसूचित मात्रा	विक्रेता* का	राज्य	क्रेता* का नाम	राज्य	कीमत	कीमत	मार्जिन	
-	( 村 )	( 村 )	(एमयूएस)	नाम				(₹0)	(₹0)	(460)	has phosphare converse

अन्तर-राज्यिक व्यापार संव्यवहार

1.

2

स्वैपिंग या बैंकिंग व्यवस्था के माध्यम से अन्तर-राज्यिक व्यापार संव्यवहार

1.

2.

पावर एक्सचेंज के माध्यम से संव्यवहार

1.

2.

कुल

टिप्पण : (1) आंकड़ा संव्यवहार वार प्रस्तुत किया जाएगा तथा उसका जोड़ नहीं किया जाना चाहिए ।

टिप्पण : (2) विक्रेता/क्रेता के नाम के अलावा, क्रेता/विक्रेता का प्रवर्ग उपदर्शित करें, अर्थात् उत्पादक, कैप्टिव ऊर्जा संयंत्र, वितरण अनुज्ञप्तिधारी, सरकार, उपभोक्ता (जब लागू हो) आदि ।

टिप्पण : (3) आंकड़ा विद्युत व्यापारी की वेबसाइट पर या किसी अन्य प्राधिकृत वेबसाइट पर पोस्ट किया जाएगा (होम पृष्ठ पर लिंग का नाम, कानूनी जानकारी) ।

टिप्पण : (4) आंकड़ा आगामी मास की 10वीं तारीख तक मासिक आधार पर आयोग, प्रादेशिक भार प्रेषण केन्द्र तथा प्रादेशिक ऊर्जा समिति को प्रस्तुत किया जाएगा ।

टिप्पण : (5) आंकड़ा आयोग को प्रस्तुत किया जाएगा अर्थात् सचिव के वि.वि.आ. को हार्ड प्रति तथा ई.मेल द्वारा एक्सलशीट में शाफ्ट प्रति ।

टिप्पण : (6) विक्रेता/क्रेता आदि के लिए प्रयुक्त संक्षेपाक्षरों का पूर्ण रूप सारणी के अंत में दिया जाएगा ।

### CENTRAL ELECTRICITY REGULATORY COMMISSION NOTIFICATION

New Delhi, the 16th October, 2009

No. L-7/143/158/2008-CERC.—In exercise of powers conferred under Section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, to further amend the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009, hereinafter referred to as "the principal regulations", namely :--

- 1. Short title and commencement. (1) These regulations may be called the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (Second Amendment) Regulations, 2009.
- (2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.
- 2. Amendment of Regulation 7: In clause (p) of Regulation 7 of the principal regulations the words "as well as intra-State" shall be omitted
- 3. Amendment of Regulation 9: In clause (b) of Regulation 9 of the principal regulations the words "intra-State trading" shall be omitted
- Amendment to Forms: Forms IV-A, IV-B and IV-C appended to the principal regulations shall be substituted by the forms IV(A), IV(B) and IV(C) respectively appended to these regulations.

ALOK KUMAR, Secy. [ADVT III/4/150/Exty.]

Note

The principal regulations were published in the Gazette of India (Extraordinary) Part III, Section 4 dated 24.2.2009 and were amended in terms of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (Amendment) Regulations, 2009 published in Gazette of India (Extraordinary) Part III Section 4 dated 2.6.2009.

383191109-2

#### **VOLUME AND PRICE OF ELECTRICITY TRADED BY TRADING LICENSEES (RTC\*)**

#### Name of the Trading Licensee:

Licence Details (No & Date): Month:

	Period of	Time of	Actually	Purchase	d from	Solo	to	Purchase	Sale	Trading	Remarks
	transaction, Date (from-	transaction,	Scheduled	Name of	State	Name of	State	Price (Rs)	Price (Rs)	Margin	
	to)	Hours	Volume	the	and the state of t	the			STANCE OF THE PERSON AND THE PERSON	/Re\	
nter-Sta	ate Trading Tra	nsactions						kensentitus van seinessen in jour parken een en jour ja jurige van de verden een sein sein van de verden van d	militaria en empresa, rescensiva esperança esperança esperança esperança esperança esperança esperança esperan	**************************************	
1							TO STATE OF THE PROPERTY OF TH				
2									1		-
nter-St	ate Trading Tra	nsactions throu	gh Swapping	or Banking A	rrangemen	t		Manufactur and construction and construc	·		
1						***************************************					
2		in die der der der der der der der der der de	in a company to a company of the com								
ransac	tions through P	ower Exchange		Tree construction consiste convention and an adjustment of the construction of the con	entrologico de la compositiva de la co	THE PROPERTY OF THE PROPERTY O		nere dina nje industrialne se den en e		To the second se	L
1					· ·		The state of the s	-		*****************************	
2	Militari eta erila e				***************************************				***************************************		
Total	Barton gran, garto e en e					***************************************			-		

<sup>\*</sup>RTC: Round The Clock

Note: (1) Data shall be submitted transaction-wise and should not be aggregated.

Note: (2) Besides the name of the seller/buyer, indicate the category of the seller/buyer namely generator, captive power plant, distribution licensee, Government, consumer (when applicable) etc.

Note: (3) Data shall be posted on the website of the electricity trader or any other authorised website (Name of the link on the home page: Statutory Information)

Note: (4) Data shall be submitted on a monthly basis by 10th of the following month to the Commission, Regional Load Dispatch Centre and Regional Power Committee

Note: (5) Data shall be submitted to the Commission i.e. hard copy to Secretary, CERC and soft copy in an Excel Sheet by E-mail:

#### **VOLUME AND PRICE OF ELECTRICITY TRADED BY TRADING LICENSEES (Peak\*)**

#### Name of the Trading Licensee:

#### Licence Details (No & Date): Month:

	Period of transaction, Date (from-	Time of transaction,	Actually Scheduled	Purchase	d from	Sold	to	Purchase Price (Rs)	Sale Price (Rs)	Trading Margin	Remarks
471.73.73	to)	Hours	Volume	Name of the Seller	State	Name of the	State			(Rs)	
Inter-Sta	ate Trading Tra	nsactions	terreter interes et effection artistation (particular particular particular particular particular particular p		diamento de la companya de la compa		1				
										Apartic designation in the constitution	_
5					***************************************				***************************************	MARINES CONTRACTOR CONTRACTOR STATEMENT CONTRACTOR CONTRACTOR CONTRACTOR CONTRACTOR CONTRACTOR CONTRACTOR CONT	
Inter-Sta	ate Trading Tra	nsactions throu	gh Swapping	or Banking A	rrangement		The second contract of	n die de la companya	L	************************	*
1							<u> </u>			*****	
2										TOTAL PROPERTY AND	Constitution of the Consti
Transaci	tions through F	ower Exchange				Manufacture of the second seco	The contract of the second				Angle Coloresco Como Como Coloresco e escapa i mas mas que assesso de coloresco de la coloresco de coloresco
1										Pridate (nice (nice of the object) (majority as a principal assessment) and a significant (supering	<b>*************************************</b>
Total							The state of the s				

<sup>\*</sup> Evening Peak from 17.00 to 23.00. Peak period may be revised by the Commission from time to time

Note: (1) Data shall be submitted transaction-wise and should not be aggregated.

Note: (2) Besides the name of the seller/buyer, indicate the category of the seller/buyer namely generator, captive power plant, distribution licensee, Government, consumer (when applicable) etc.

Note: (3) Data shall be posted on the website of the electricity trader or any other authorised website (Name of the link on the home page: Statutory Information)

Note: (4) Data shall be submitted on a monthly basis by 10th of the following month to the Commission, Regional Load Dispatch Centre and Regional Power Committee

Note: (5) Data shall be submitted to the Commission i.e. hard copy to Secretary, CERC and soft copy in an Excel Sheet by E-mail.

THE GAZETTE OF INDIA: EXTRAORDINARY

#### **VOLUME AND PRICE OF ELECTRICITY TRADED BY TRADING LICENSEES (Other than Peak & RTC)**

#### Name of the Trading Licensee:

#### Licence Details (No & Date): Month:

	Period of transaction, Date (from-	Time of transaction,	Actually Scheduled	Purchase	d from	Sold	to	Purchase Price (Rs)	Sale Price	Trading Margin	Remarks
	to)	Hours	Volume	Name of the Seller	State	Name of the	State		(Rs)	(Rs)	manufactura de productivo de constante de co
Inter-Sta	te Trading Trai	nsactions	anti-contractive and other and contractive strategy and contractive str			. 6216					
1	en e						***************************************				egisterin ilmikasin mengenyan mengenyan mengenya
2	OP MORPHUS (1984) (Orași CA Arigi (Al-Agil) vasiliy Alacidan yaşılışı daşı çinge çinge çinge çili		ermini Grandina de la cultura discreta a cumplantigua i que capaçõe, um propioso,		-				The same of the sa		-
Inter-Sta	ite Trading Trai	nsactions throu	gh Swapping	or Banking A	rrangement	A CONTRACTOR OF THE PROPERTY O		and the second s	1	PROTECTION OF THE PROPERTY OF	I management
1							***************************************		T		T
2			Norman Amerika Malama alima i dan di dan di dan banga kanga kanga kanga kanga ang ang ang ang ang ang ang ang	7	Part From Grane and Control an	<u> </u>	<b></b>		-		<u> </u>
<u> Fransact</u>	ions through P	ower Exchange	and the annual state of the square quarter and the square of the square state and the square		Annici est o estamban ciproción proprio como proprio esta estamban.		£		L	THE PROPERTY OF THE PROPERTY O	<u> </u>
1			POTENTE TO THE COMPANY AND THE COMPANY OF THE PROPERTY OF THE POST OF THE COMPANY			***************************************			T		***************************************
2						<u> </u>	***************************************				
Total			Andron in contract the contract of the contract and the development of the contract of the con				-	-			

Note: (1) Data shall be submitted transaction-wise and should not be aggregated.

Note: (2) Besides the name of the seller/buyer, indicate the category of the seller/buyer namely generator, captive power plant, distribution licensee, Government, consumer (when applicable) etc.

Note: (3)Data shall be posted on the website of the electricity trader or any other authorised website (Name of the link on the home page: Statutory Information)

Note: (4) Data shall be submitted on a monthly basis by 10th of the following month to the Commission, Regional Load Dispatch Centre and Regional Power Committee

Note: (5) Data shall be submitted to the Commission i.e. hard copy to Secretary, CERC and soft copy in an Excel Sheet by E-mail: